

DR. (SHRIMATI) RITA VERMA : After you give concurrence to the withdrawal of the earlier Bill.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : The question is:

"That leave be granted to withdraw the Constitution (Eighty-third Amendment) Bill, 1997."

*The motion was adopted. The Bill was, by leave, withdrawn.*

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#### **THE TEA DISTRICTS EMIGRANT LABOUR (REPEAL) REPEALING BILL. 2001**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LAL): Sir, I beg to move for leave to introduce a Bill to repeal the Tea Districts Emigrant Labour (Repeal) Act, 1970.

*The question was put and the motion was adopted.*

SHRI MUNI LAL: Sir, I introduce the Bill.

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#### **STATEMENT BY MINISTER**

##### **Institute Of Technology (Amendment) Ordinance, 2001**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. (SHRIMATI) RITA VERMA): Sir, I lay on the Table a statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by the Institute of Technology (Amendment) Ordinance, 2001.

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#### **THE INSTITUTES OF TECHNOLOGY (AMENDMENT) BILL. 2001**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. (SHRIMATI) RITA VERMA): Sir. I move for